

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

MP 946/90 ~~W.H.~~  
O.A. No. 1018/89  
TAC No.

199

DATE OF DECISION 17/08/1990.

Dr. Vidya Bhushan

Petitioner

In person

Advocate for the Petitioner(s)

Versus

Union of India &amp; Others

Respondent

Mrs. Raj Kumari Chopra, Counsel for

respondent No.1 Advocate for the Respondent(s)  
Shri N.S. Mehta, Counsel for respondents Nos. 2 and 3.

## CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

JUDGMENT (ORAL)(of the Bench delivered by Hon'ble Mr. P.K. Kartha,  
Vice Chairman(J))

This application has been filed by the applicant, who is working as Physicist in the Safdarjang Hospital, New Delhi. His grievance is that the Medical Superintendent vide his order dated 7.9.1988 requested him to give details of the lectures delivered by him to undergraduate students during the last six months to enable this office to consider his request for forwarding his application to the Delhi University for recognition as Professor in Radiology. He has also prayed for directing the respondents to forward his application to the University of Delhi.

2. On 2.3.1990, this Tribunal passed an order after hearing

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the applicant in person and the learned counsel of the respondents directing the respondents to forward the name of the applicant provisionally to the University College of Medical Sciences, Delhi University. The respondents also were given liberty to forward to the Delhi University simultaneously comments or remarks, if any, about the request made by the applicant.

3. The applicant who is present before us today has stated that the Medical Superintendent, Safdarjang Hospital has forwarded and recommended his application to the University of Delhi. He has produced a copy of his application at Annexure A-II to MP 946/90 with the endorsement of the Medical Superintendent dated 29.3.1990. The respondents have not forwarded any unfavourable comments about the applicant to the University. The service report in regard to notices issued to respondent Nos. 4 and 5 are awaited.

4. We do not consider it necessary to proceed with MP or the main application any further as the applicant has already received the necessary reliefs sought in the present application. As the respondents have forwarded his application to the University of Delhi, it is now for that University to take their decision on his request. The impugned order dated 7.9.1988 should not stand in the way of the request of the applicant being considered for recognition as Professor in Radiology, if he is otherwise found suitable for such recognition.

5. The respondents themselves have recommended and forwarded his application to the University without any comments or observations of their own. The application has, therefore, become infructuous. It is disposed of as having become infructuous.

There will be no order as to costs.

Let a copy of this order be sent to The Registrar, University of Delhi-110007 and The Principal, University College of Medical Sciences, Shahdara, Delhi-110 032, their for information.

*(Signature)*  
(D.K. CHAKRAVORTY)

MEMBER (A)

*(Signature)*  
(P.K. KARTHA)  
VICE CHAIRMAN (J)